

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Dated 10th September 2023

DRAFT NOTIFICATION

No.L-1/236/2018/CERC: In exercise of powers conferred under clause (s) of subsection (2) of the section 178 of the Electricity Act, 2003 (36 of 2003) read with Section 61 thereof and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the Principal Regulations”), namely:-

1. Short Title and Commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Fourth Amendment) Regulations, 2023.

(2) These regulations shall come into force from the date of notification of these Regulations in official Gazette.

2. Amendment to Regulation 17 of the Principal Regulations:

2.1 Regulation 17 of the principal regulations shall be omitted.

(Harpreet Singh Pruthi)

Secretary

Note: (1) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 were published in Part III- Section 4, No.144 of the Gazette of India (Extraordinary) dated May 3, 2019.

(2) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2020 were published in Part III- Section 4, No.53 of the Gazette of India (Extraordinary) dated Feb 3, 2021.

(3) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 were published in Part III- Section 4, No.394 of the Gazette of India (Extraordinary) dated September 13, 2021.